

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 14083/2015
(Arising out of impugned final judgment and order dated
04-09-2014 in WPC No. 7422/2012 passed by the High Court Of
Judicature At Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MALHU & ORS.

Respondent(s)

WITH

SLP(C) No. 14104/2015 (XI)

(WITH APPLICATION FOR SUBSTITUTION, FOR CONDONATION OF DELAY IN
FILING SUBSTITUTION APPLN.)

Date : 22-01-2018 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. P.N. Misra, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. E.C. Agrawala, AOR
Ms. Meenakshi Kalra, Adv.

Mr. Pradeep Kumar Yadav, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Pending appeal, status quo to continue.

Issue notice to the Kanpur Development
Authority returnable within four weeks.

Steps to bring on record/serve the Lrs. of
respondent NO. 2 in the matters be taken.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar

